NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1507/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES:

Crown Hiring

V/s.

Petron Engineering Construction Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

ORDER

CP No. 1507/I&BP/NCLT/MB/MAH/2017

The Petitioner's side is absent. Corporate Debtor's side is also absent. It appears that the Petitioner's side is not even present on the last date of hearing.

In view of the above, the Petitioner is hereby peremptorily directed to appear and argue the matter on the next date of hearing, failing which the case will be dismissed for default.

List this matter on 12.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)